

H

SLP(C)No. 15386 OF 2004

Part-heard

ITEM No.301

Court No. 4

SECTION IX
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.15386/2004

(From the judgment and order dated 06/05/2004 in AFO 421/2002
of The HIGH COURT OF GUJARAT AT AHMEDABAD)

AJENDRAPRASADJI NARENDRAPRASADJI PANDEY

Petitioner (s)

VERSUS

SWAMI K. NARAYANDASJI & ORS.

Respondent (s)

(With Appln(s). for c/delay in filing counter affidavit and
exemption from filing c/c of the impugned Judgment and exemption
from filing O.T. and permission to file Volume-II and with
payer for interim relief)

WITH SLP(C)No.16128/2004(PH) - (With appln.(s) for exemption from
filing O.T. and c/delay in filing counter affidavit and exemption
from filing O.T. and permission to file counter affidavit and
permission to file addl. documents and with prayer for interim
relief)

SLP(C)No.17836/2004(PH) - (With appln.(s) for c/delay in filing
counter affidavit and with prayer for interim relief)

Date: 02/05/2005 These Petitions were called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE RUMA PAL
HON'BLE MR. JUSTICE ARIJIT PASAYAT
HON'BLE MR. JUSTICE C.K. THAKKER

For Petitioner (s)Mr. Harish N. Salve, Sr.Adv.
in SLP(C)15386Mr. S.B. Vakil, Sr.Adv.
Mr. Hasmukh Parikh, Adv.
Mr. P.H. Parekh, Adv.
Mr. Hemang Parikh, Adv.
Ms. Shakun Sharma, Adv.
Ms. Meenakshi Roy, Adv.

in SLP(C)16128Mr. S.B. Vakil, Sr.Adv.
Mr. E.C. Agrawala, Adv.
Mr. Mahesh Agarwal, Adv.
Mr. Rishi Agrawal, Adv.

..2/-

.2.

in SLP(C)17836Mr. C.A. Sundaram, Sr.Adv.
Mr. B.V. Desai, Adv.
Mr. H.M. Parekh, Adv.
Mr. H.H. Parekh, Adv.
Mr. Sanjeev Kr. Singh, Adv.
Mr. Pradeep Kr. Malik, Adv.
Ms. Sheenam Parwanda, Adv.

For Respondent (s)Mr. K. Parasaran, Sr.Adv.
No.1Mr. K.K. Venugopal, Sr.Adv.
Mr. Ashok K. Desai, Sr.Adv.
Mr. Anip Sachthey, Adv.
Mr. Hari N.P. Raval, Adv.
Mr. P.G. Desai, Adv.
Mr. Mrugen Purohit, Adv.
Mr. Shrinivas R. Khalap, Adv.
Mr. E. Venu Kumar, Adv.
Mr. H. Ahmadi, Adv.
Mr. Pradeep Ranjan Tiwari, Adv.

Ms. J.S. Wad, Adv.
Mr. Ashish Wad, Adv.
Ms. Surabhi Madan, Adv.
for M/s. J.S. Wad & Co.,Advs.

UPON hearing counsel the Court made the following

O R D E R

Mr. Ashok H. Desai, learned senior counsel resumed his arguments at 2.00 p.m. and concluded at 3.00 p.m. Thereafter, Mr. C.A. Sundaram, learned senior counsel made his submissions till 3.15 p.m. Then, Mr. Harish N. Salve, learned senior counsel started his arguments and concluded at 4.00 p.m. After that, Mr. S.B. Vakil, learned senior counsel made his submissions for five minutes.

After hearing learned counsel for the parties at length, the court reserved its judgment.

Sarita

(Madhu Saxena)

Court Master